

**FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT**  
be pleased to state:

(a) whether Government propose to introduce compulsory family planning;

(b) if so, when it is likely to be introduced;

(c) if not, the reasons therefor; and

(d) the incentives which are being given to encourage family planning programme ?

**THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT (DR. S. CHANDRASEKHAR) :** (a) No.

(b) Does not arise.

(c) The Family Planning movement in India is based on ethical, rational, scientific and voluntary basis. In the social field the voluntary decision of the people has a far more enduring effect than any coercive and compulsive methods. It is, therefore, not proposed to introduce any compulsion in the Family Planning programme.

(d) No monetary incentives are offered for acceptance of family planning services. A volunteer who offers himself for sterilisation operation/IUCD insertion is paid some money as part compensation for loss of wages and for meeting transport charges and other incidental expenses.

The Small Family Norm Committee has made certain recommendations for providing incentives and applying dis-incentives for acceptance of the small family norm. The recommendations are being considered.

**अखिल भारत नेत्र सुधार संघ, नई दिल्ली**

8423. श्री शिवचरण लाल : क्या स्वास्थ्य तथा परिवार नियोजन और निर्माण, आवास तथा नगरीय विकास मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि अखिल भारत नेत्र

सुधार संघ, लाजपतनगर, नई दिल्ली को आंखों का अस्पताल खोलने के लिए पट्टे पर दो एकड़ भूमि दी गई थी तथा 1961-62 और 1962-63 में बीस-बीस हजार रुपये के अनुदान दिये गये थे ;

(ख) क्या इस संघ को पट्टे पर मिली भूमि तथा अनुदान के रूप में प्राप्त धन से बनाई गई इमारत तथा खरीदे गये उपकरण बेचने का अधिकार है ;

(ग) क्या उक्त भूमि, इमारत तथा उपकरण अब भी संघ के कब्जे में है ;

(घ) यदि हाँ, तो डा० भगवान दास स्मारक न्यास को किराये तथा मूल्य ह्रास के रूप में कितनी राशि देता है ; और

(ङ) यदि उपर्युक्त सम्पत्ति संघ के कब्जे में नहीं है तो इसके क्या कारण हैं ?

**स्वास्थ्य तथा परिवार नियोजन और निर्माण, आवास तथा नगरीय विकास मंत्रालय में राज्य मन्त्री (श्री ब० सू० मूर्ति) :** (क) सरकार ने 1.56 एकड़ भूमि रियायती दर पर इस संघ को पट्टे पर दी थी। 1961-62 तथा 1962-63 में इस संघ को कोई अनुदान नहीं दिया गया।

(ख) और (ग). इस संघ को इस भूमि का हस्तांतरण करने की अनुमति दे दी गई है किन्तु भवन तथा साज-सामान अभी इस संघ के ही उपयोग तथा कब्जे में हैं।

(घ) सूचना एकत्र की जा रही है।

(ङ) यह प्रश्न नहीं उठता।

**Seizure of Smuggled Gold in South Bombay**

8424. **SHRI VISHWA NATH PANDEY:**  
**SHRI HUKAM CHAND**  
**KACHWAI :**

Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that the Maharashtra Anti-corruption Bureau seized smuggled gold valued at Rs. 28 lakhs on the 9th April, 1969 in South Bombay;

(b) if so, the reaction of Government thereto; and

(c) the details thereof ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI): (a) Yes, Sir.

(b) The seized gold has been taken over by the Customs department and adjudication proceedings under the Customs Act and Foreign Exchange Regulations Act are in progress.

(c) On information, the officers and staff of the Anti-corruption Bureau of Maharashtra rushed to the sea shore behind Ashutosh Building at Napean Sea Road, Bombay on the morning of the 9th April, 1969. They noticed suspicious activity there. They challenged the smugglers who abandoned the goods and escaped under cover of darkness. Combing of the area resulted in the recovery and seizure of eight gunny bags containing 14 jackets each containing 100 bars of gold of 10 tolas each. Thus a total of 14,000 tolas of foreign marked gold was seized and remains unclaimed. None was arrested. The gold is believed to have been brought from the Persian Gulf area. The offending gold bore the foreign markings of "ENGLÉ HARD", "JOHNSON MATHEY" and "GREDIT".

#### Rural Housing Scheme in Uttar Pradesh

8425. SHRI VISHWA NATH PANDEY: Will the Minister of HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT be pleased to state:

(a) the number of villages in Uttar Pradesh where the village housing scheme has been introduced;

(b) the progress so far made in implementation of the scheme in that State; and

(c) the cost incurred thereon and Central assistance for the purpose in the form

of loans and grants given during the last three years ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY): (a) to (c). The Government of Uttar Pradesh who had introduced the Village Housing Projects Scheme in 248 villages, have stopped its implementation since 1965-66.

The construction of houses for which loans had earlier been sanctioned by them was, however, continued. According to progress reports received from them so far since inception of the Scheme, 2,857 houses have been constructed for which loan assistance amounting to about Rs. 58 lakhs has been drawn by the State Government. During 1966-67, the Government of Uttar Pradesh drew Central assistance amounting to Rs. 1.11 lakhs. During the subsequent two years, they did not draw any amount under this Scheme.

#### Formation of Petro-Chemical Corporation

8426. SHRI R. K. AMIN: Will the Minister of PETROLEUM AND CHEMICALS AND MINES AND METALS be pleased to state:

(a) whether it is a fact that the formation of Petro-chemical Corporation has been accepted in principle;

(b) if so, when it is likely to be formed and whether the Government of Gujarat will have adequate representation and equity participation therein; and

(c) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM & CHEMICALS AND MINES AND METALS (SHRI D. R. CHAVAN): (a), to (c). A fully owned Government of India Undertaking under the name of 'The Indian Petro-chemicals Corporation Ltd.' has been registered in the State of Gujarat on 22nd March, 1969, with an authorised capital of Rs. 30 crores. The composition of the Board of Directors is